

No specific term has been prescribed for the Commission. The High Power on Minorities, Scheduled Castes, Scheduled Tribes & other Weaker Sections was required to submit its report to the Government within a period of three months. However as the work of the Panel could not be completed its tenure was first extended upto 30th August, 1981 and again upto 31st March, 1982.

(c) and (e) The Commission are required to submit their annual reports detailing their activities and recommendations to the Government. These reports together with action taken memoranda are placed before the Parliament. The Minorities Commission have submitted two annual reports for the period ending 31-12-1978 and 31-12-1979. The first and the second report have been placed on the table of each House of Parliament on 9-7-1980 and 22-12-1980 respectively.

The Commission for Scheduled Castes & Scheduled Tribes have so far submitted two annual reports, for the period July 1978 to March, 1979 and for the period from 1-4-1979 to 31-3-1980. The first Report contains 273 recommendations, and it has been laid on the table of Lok Sabha and Rajya Sabha on 22nd and 23rd December, 1980, respectively. The second annual report is under print and will be placed on the table of both Houses of Parliament.

The High Power Panel on Minorities, Scheduled Castes, Scheduled Tribes & other Weaker Sections has submitted its first interim report on Minorities of India on 31-1-1981. The recommendations made in the report are being examined by the Government.

(d) The expenditure incurred on each of the Commission/Panel during the last year and so far 1981 is indicated below:—

i) Commission for Scheduled Castes & Scheduled Tribes:

1980-81 . . . Rs. 30,25,203

1981-82. . . Rs. 13,48,923]

(From April to July, 1981)

ii) Minorities Commission:

1980-81 . . . Rs. 11,36,000

1981-82 . . . Rs. 5,96,000

(upto August, 1981)

iii) High Power Panel on Minorities, Scheduled Castes, Scheduled Tribes & Other Weaker Sections

1980 May to December,

1980 . . . Rs. 5,15,118

1981 January to August,

1981 . . . Rs. 9,70,796

(e) This has been covered along with (c) above.

Pakistani Spy Ring Operating in J & K.

4423. SHRI MADHAVRAO SCINDIA Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Jammu & Kashmir police has recently uncovered a Pakistani spy ring operating in the State :

(b) if so, the details of the findings in this regard, indicating the modusoperandi of the Spy ring; and

(c) the steps taken to effectively prevent such activities of foreign spies, especially on the border State ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA) : (a) and (b). Facts are being ascertained.

(c) Government is maintaining constant vigilance to counter espionage activities. Apart from strengthening of security measures, action for investigation and Prosecution of cases against spies under appropriate laws is taken by the State Government.

Issue of Receipt for Report Lodged at Police Stations

4424. SHRI SONTOSH MOHAN DEV : Will the Minister of HOME AFFAIRS be pleased to State :

(a) whether there is a proposal before the Union Government to issue directions to all State Governments that the police stations in the country should give receipts for the report lodged by the public; and

(b) if so, details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA) : (a) : Under the provisions of the S-154(2) of the Criminal Procedure Code, adequate safeguards to the rights of the complainant have been made and he is allowed to receive a copy of his complaint registered in cognizable offences. The Government of India also issued instructions on 3rd May, 1978 to this effect.

(b) A copy of the instructions is enclosed.